

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA No. 7544/Del/2018, 7545/Del/2018, 7546/Del/2018  
Assessment Years: 2013-14, 2014-15, 2015-16**

ACIT, Circle-77(1), New Delhi.	vs	Sistema Shyam Teleservices Ltd., 334, Udyog Vihar, Phase-4, Gurgaon, Haryana 122001 (PAN: AACCS1709H)
(Appellant)		(Respondent)

**Department by: Shri M. Barnwal, Sr. DR  
Assessee by: Ms Poonam Ahuja, CA**

**Date of hearing : 10.02.2021**

**Date of pronouncement : 10.02.2021**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

These appeals by the Revenue for assessment years 2013-14, 2014-15 and 2015-16 are directed against the order of learned Commissioner of Income Tax(A)-41, New Delhi dated 04.09.2018.

2. The learned counsel for the assessee, vide email dated 06.02.2021, has submitted that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se

Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. It was, accordingly, prayed for withdrawal of the appeals filed by the Revenue.

3. Learned Senior DR has no objection.

4. In view of the above, the appeals of the Revenue are dismissed as withdrawn, as having become infructuous.

5. In the result, the appeals of the Revenue are dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 10<sup>th</sup> February, 2021.

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar